



**e-Courts**

A Mission Mode Project to transform Justice delivery by ICT enablement of Courts

# **e-Awareness (e-Courts Services)**



# e-AWARENESS

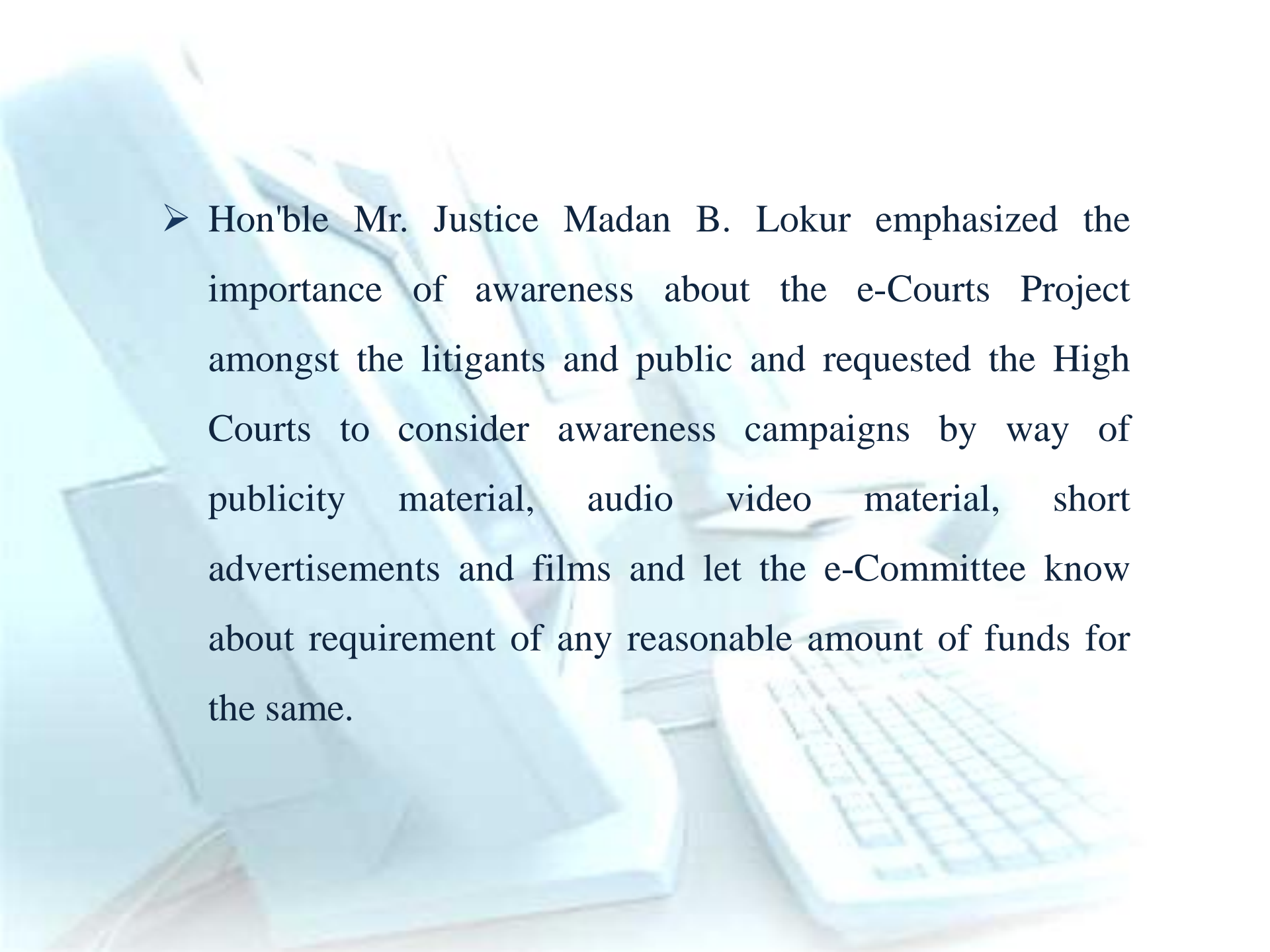
- Government has taken a mission to computerize the entire Court system. First phase of e-Courts Project was launched in the year 2007.
- Second phase was launched in the year 2014 with a total outlay of about ₹ 2,000 crores.
- Ever since the e-Courts Project was launched, we have been able to educate our Judicial Officers, Staff and the Advocates but there is need to educate the litigants and the general public as well.

# History of Computerization in High Court

- Computerization in Punjab and Haryana High Court started in the year 1993 on deployment of NIC team. Initially, effort was to maintain filing, pendency and disposal of the cases.
- In 1999, Computer Committee was constituted in the High Court.
- e-Committee was constituted by the Central Govt. upon proposal made by the then Chief Justice of India in 2004.

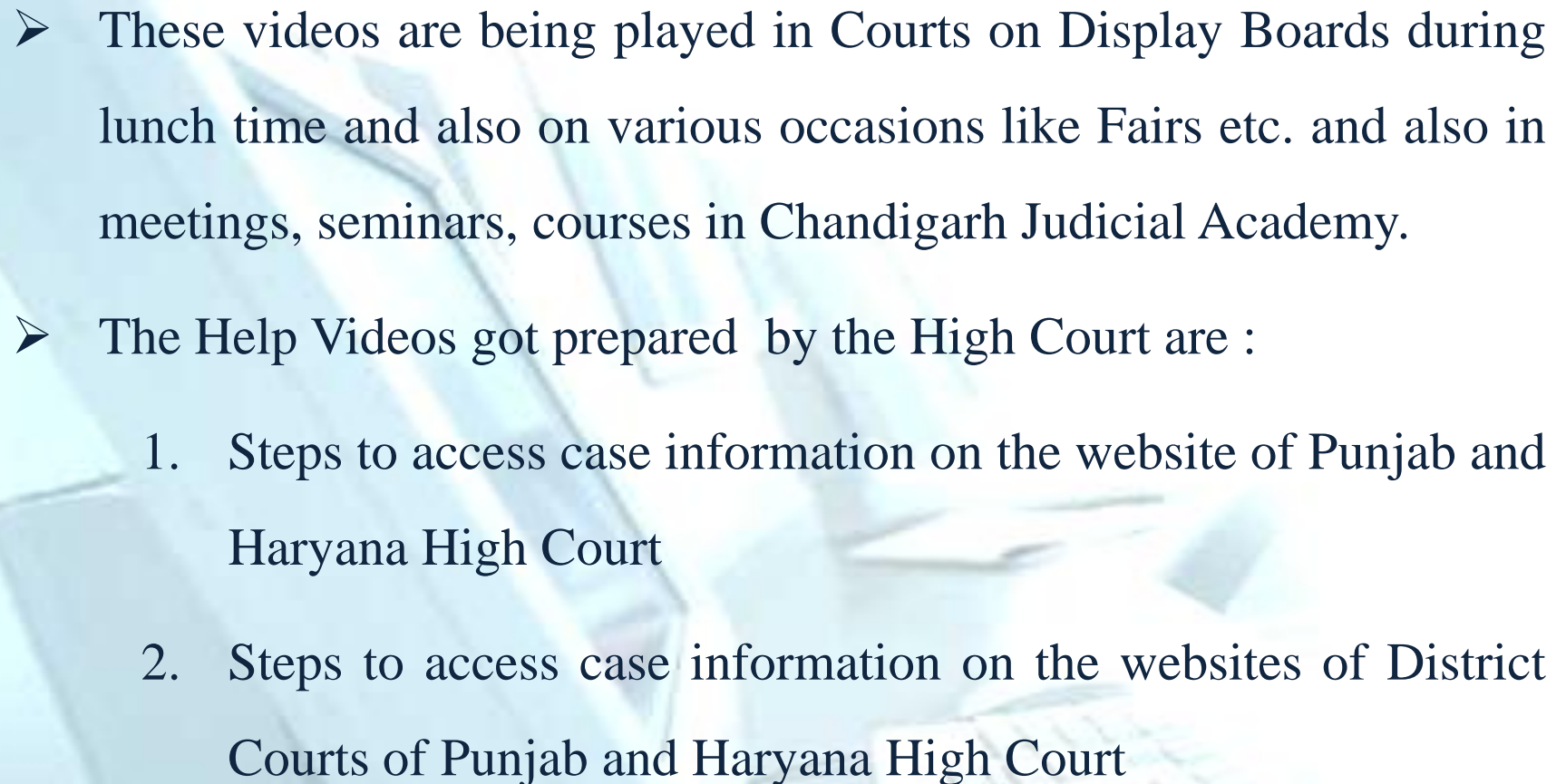
# Directions By the Hon'ble e-Committee Supreme Court

- In the meeting of the Chairpersons of Computer Committees of all High Courts held on 18th February, 2017 presided over by the Hon'ble Chief Justice of India & Patron-in-Chief of the e-Committee, it was pointed out with concern that “*Less than expected awareness about the Project is a concern. Steps need to be taken for increasing awareness about such a remarkable project.*”

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- Hon'ble Mr. Justice Madan B. Lokur emphasized the importance of awareness about the e-Courts Project amongst the litigants and public and requested the High Courts to consider awareness campaigns by way of publicity material, audio video material, short advertisements and films and let the e-Committee know about requirement of any reasonable amount of funds for the same.

# Videos

- The videos have also been got prepared in English and Hindi language giving out the step-wise guide for accessing the case information on website of the High Court and the District Courts.
- Video regarding paperless courts has also been got prepared and uploaded on the website of Punjab and Haryana High Court.
- These videos are available on the websites of the Hon'ble High Court and District Courts.
- The Help Videos have also been made available by the Hon'ble e-Committee Supreme Court and these are also uploaded on the websites of the Hon'ble High Court and District Courts.

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- These videos are being played in Courts on Display Boards during lunch time and also on various occasions like Fairs etc. and also in meetings, seminars, courses in Chandigarh Judicial Academy.
  - The Help Videos got prepared by the High Court are :
    1. Steps to access case information on the website of Punjab and Haryana High Court
    2. Steps to access case information on the websites of District Courts of Punjab and Haryana High Court

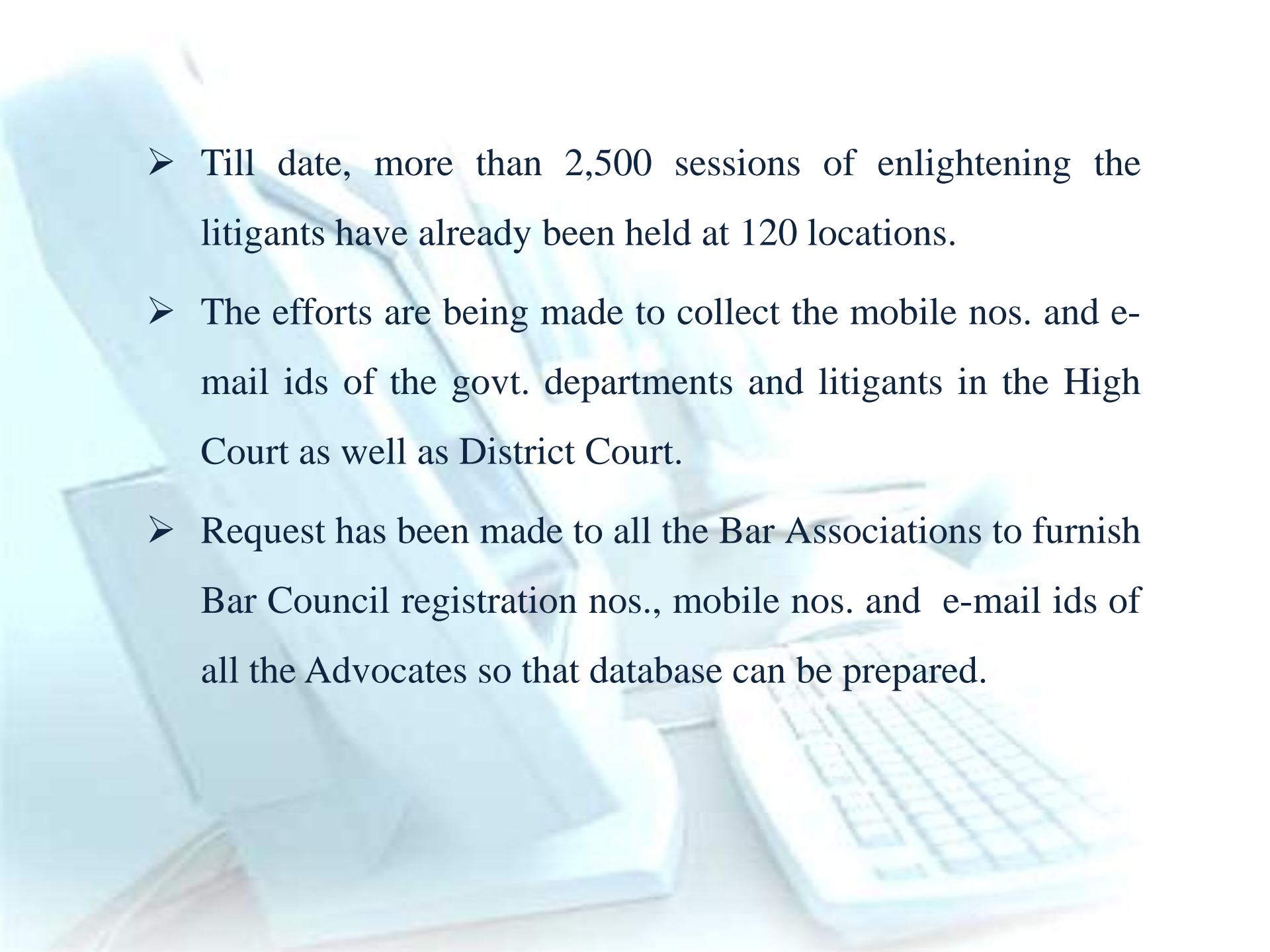
## **The other uploaded videos received from e-Committee are:**

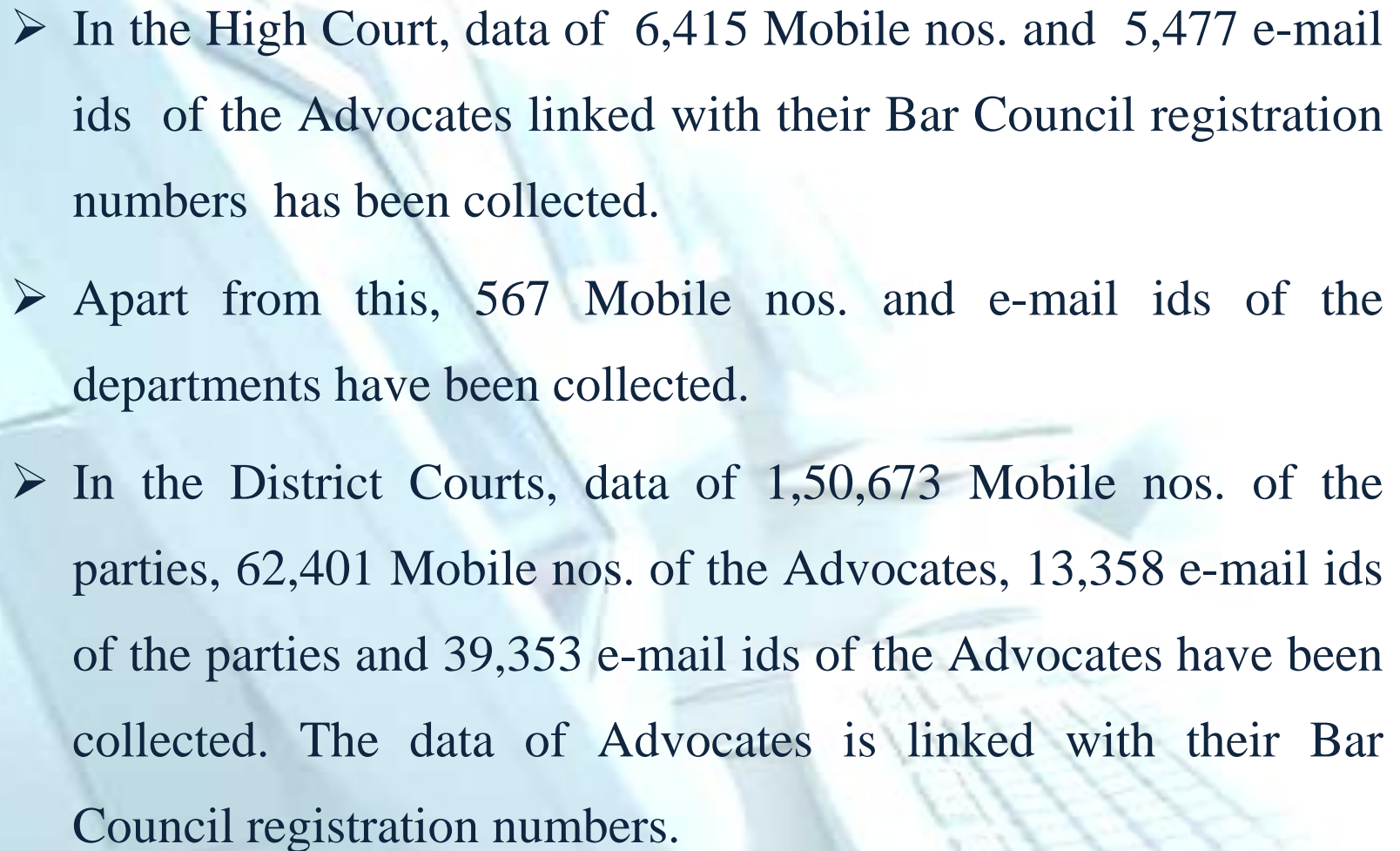
1. Basic Introduction to e-Courts site
2. District Court Website - Salient Features
3. NJDG Public Portal - Features and facilities.
4. Cause List search
5. Party name search - Case Status
6. CNR search - Case Status
7. Case Number search - Case Status
8. Filing Number search - Case Status
9. Act based search - Case Status
10. Court Name search - Court Order
11. Case Number search - Court Order
12. FIR Number search - Case Status
13. Order date - Period search - Court Order
14. Case Type search - Case Status
15. Advocate Name, Bar Code, Date case list search

# **e-AWARENESS THROUGH DISTRICT COURTS**

## **Education by Technical Team**

- First initiative was taken by sending a letter on 25-04-2017 to all the District & Sessions Judges to instruct the technical teams to educate the litigants coming to the Court, twice a week in litigation hall about the e-Courts Project and the benefits available.
- Persons at the Judicial Service Centers were also instructed to guide the litigants in this regard. Awareness through the team is being done regularly in all District and Sub-Divisional Courts in the States of Punjab and Haryana and U.T. Chandigarh.

- 
- Till date, more than 2,500 sessions of enlightening the litigants have already been held at 120 locations.
  - The efforts are being made to collect the mobile nos. and e-mail ids of the govt. departments and litigants in the High Court as well as District Court.
  - Request has been made to all the Bar Associations to furnish Bar Council registration nos., mobile nos. and e-mail ids of all the Advocates so that database can be prepared.

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- In the High Court, data of 6,415 Mobile nos. and 5,477 e-mail ids of the Advocates linked with their Bar Council registration numbers has been collected.
  - Apart from this, 567 Mobile nos. and e-mail ids of the departments have been collected.
  - In the District Courts, data of 1,50,673 Mobile nos. of the parties, 62,401 Mobile nos. of the Advocates, 13,358 e-mail ids of the parties and 39,353 e-mail ids of the Advocates have been collected. The data of Advocates is linked with their Bar Council registration numbers.

➤ No. of SMS sent from the High Court are as under:

2013	2,618
2014	8,97,967
2015	11,41,636
2016	13,02,770
2017	15,29,096
Total	48,74,087

➤ The total bail orders and stay orders sent through Email from the High Court are around **1.80 lacs**.

➤ No. of SMS sent from the District Courts are as under:

2016	44,49,842
2017	89,07,792
Total	1,33,57,634

## **Display of Flexes/Banners/Posters:**

- The samples of posters were sent by Hon'ble e-Committee Supreme Court to the High Court for displaying the same in the Court complexes.
- The posters were got translated in local language.
- There are 120 court complexes apart from High Court. Two flexes of each sample provided by the Hon'ble e-Committee Supreme Court for all locations including High Court numbering 500 flex banners have been got prepared for displaying at vantage points in District Courts. The flexes in local language have also been prepared.

# Samples Sent By the Hon'ble e-Committee Supreme Court

**ECOURTS SERVICES**  
District and Taluka Courts of India

**ecourts.gov.in**

District Courts NJDG Contact Us

Select State Select District Select Court

**Search Menu**

- CNR Number
- Case Status
- Court Orders
- Cause List

Select State Select District Select Court Complex

Party Name Case Number Filing Number Advocate Name FIR Number Act Case Type

Search by Party Name Search by Case No. Search by Advocate Search by FIR No.

**ecourts.gov.in**

On this website obtain entire information regarding a case.

See the entire history of the case. See names, addresses of parties, advocate names etc.

To know local developments independent website for each District Court...

For obtaining information about stage/next date/business etc. of the case...  
Search by Case No.  
Search by FIR No.  
Search by name of parties

Search judgments and orders on various touchstones viz. date, name of court etc..

Select date and view/print cause list of any Court...

Litigants who have registered their mobile numbers in CIS are getting SMS alerts.

To avail SMS facility quickly register your cellphone number by filling in prescribed form in the concerned Court

# Samples Sent By the Hon'ble e-Committee Supreme Court



## e-Courts

A Mission Mode Project to transform Justice delivery by ICT enablement of Courts



### The Project envisages

- > Providing efficient & time-bound citizen centric service delivery.
- > Providing transparency of Information and access to its stakeholders.
- > Enhancing judicial productivity both qualitatively & quantitatively.
- > Making the justice delivery system affordable, accessible, cost effective & transparent.

### Case Information System- National Core Version 2.0 (CIS NC 2.0)

- > eCourts is developed using Open Source Technology.
- > CIS NC 2.0 is implemented in District & Taluka courts of the country.
- > Software is implemented in bilingual mode.
- > Case status provided through SMS to Advocates & Litigants.

### CIS NC 2.0



### ecourts.gov.in

- > ecourts.gov.in portal provides services to Citizens, Lawyers and Litigants
- > Services like Case Status, Cause List and Orders/Judgments provided.
- > Entire case history is available.
- > More than 590 Districts, with 8.05 crore cases & 4.39 crore Orders/ Judgments online.

### National Judicial Data Grid (NJDG) - njdg.ecourts.gov.in

- > NJDG is a part of eCourts Integrated Mission Mode Project.
- > NJDG works as a monitoring tool to identify, manage and reduce pendency.
- > Provide timely inputs for making policy decisions to reduce delay & arrears.
- > Promote transparency & access of information for all the stakeholders.

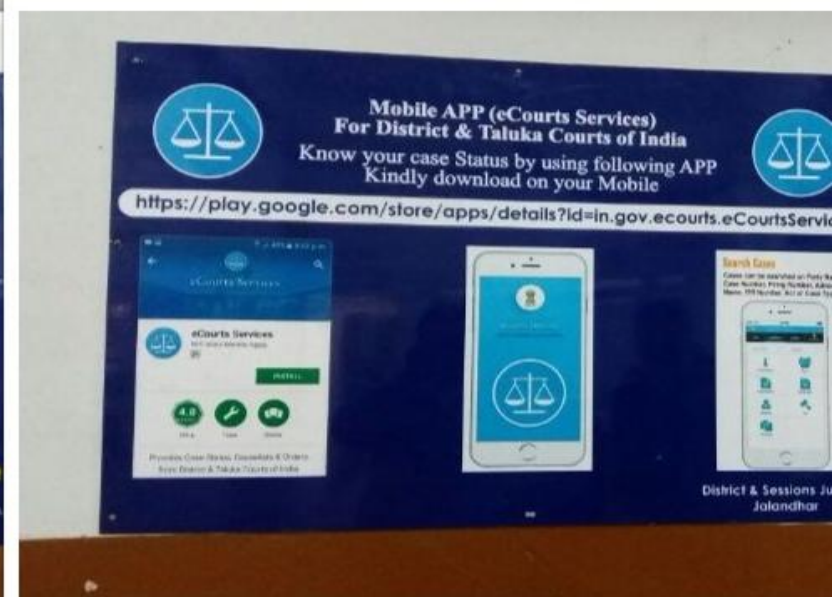
### NJDG

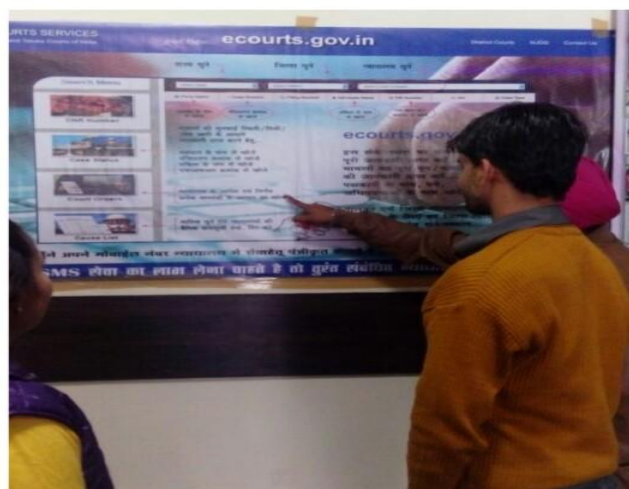
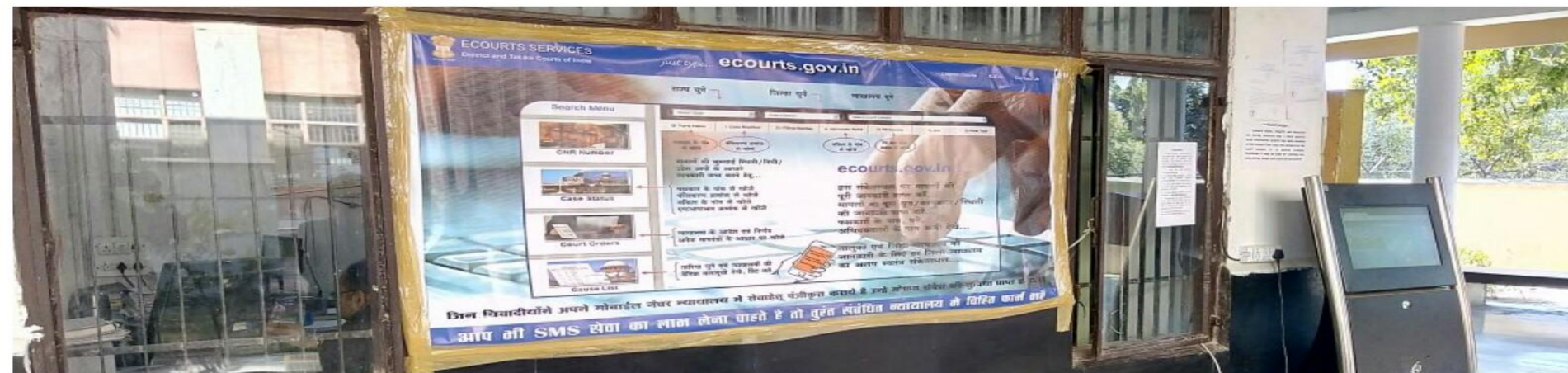


### Following data is available to the citizens from across the courts of the country :

- > Districts Covered : 597
- > District and Taluka Establishments : 5,632
- > Number of Cases : 8,05,11,264
- > Orders / Judgements : 4,39,42,664
- > Daily Hits Recorded : 10,15,405

# Flexes/Banners/Posters In District Courts





# e-Awareness through Court Notices

## DISTRICT COURT

In the Court of \_\_\_\_\_

**Next Date, Purpose of Case, Orders and Judgments as well as Other case information is available on**

**<http://ecourts.gov.in>**

**xxx (Text of Notice) xxx**

**To get Next Date and Purpose of your case through SMS,  
Kindly register your mobile with the Reader/Ahlmad.**

# e-Awareness through Court Notices

## HIGH COURT

**In the High Court of Punjab and Haryana at Chandigarh**

**Next Date, Purpose of Case, Orders and Judgments as well as  
Other case information is available on**

**[www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)**

**xxx (Text of Notice) xxx**

**To get Next Date and Purpose of your case through SMS,  
Kindly provide your mobile number  
at the Gate Pass Counter.**

# Court Notice Published in Newspapers

In the Court of  
Sh. Simran Singh, PCS,  
Civil Judge (Junior  
Division)/Rent Controller,  
Batala

Next Date: 24.01.2018

Purpose of Case: Appearance  
Orders and Judgements as well  
as other case information is  
available on  
<http://ecourts.gov.in>

Publication Notice Under  
Order 5 Rule 20 CPC  
Parveen Kaur  
Versus

Union of India  
CNR No.: PBGDA0-001371-  
2014

CS No. CS/3288/2014

Publication issued to:

1. Union of India, through  
Secretary, Ministry of  
Defence, New Delhi.
2. Officer Commanding, 11:  
Engg. Wing Pune Hqrs  
Pune.
3. Record officer office of  
Officer Commanding, 11:  
Engg. Wing Pune Hqrs.

Whereas, it has been proved  
to the satisfaction of the Court  
that the defendants above noted  
cannot be served in the ordinary  
way of service. Hence this  
proclamation under Order 5  
Rule 20 CPC is hereby issued  
against them and they should  
appear personally or through  
their Counsel on 24.01.2018 at  
10.00 a.m. failing which  
exparte proceedings shall be  
taken against them.

Given under my hand and the  
seal of the Court on this 09th  
day of January, 2018.

Sd/- Simran Singh, PCS,  
Civil Judge (Junior Division)/  
Rent Controller,  
Batala.

CN7-2864

Purpose of Case: Appearance  
Orders and Judgements as well  
as other case information is  
available on  
<http://ecourts.gov.in>

The parties in Matrimonial Litigation  
can avail video conferencing facility  
available in the nearest court  
complexes in the State of Punjab,  
Haryana and UT Chandigarh for  
appearance and evidence. Information  
in this regard is available on  
<http://ecourts.gov.in/kamal/history>

Sessions Court  
In the Court of  
Anshu Shukla,  
Principal District Judge,  
Family Court, Kamal

The parties in Matrimonial Litigation  
can avail video conferencing facility  
available in the nearest court  
complexes in the State of Punjab,  
Haryana and UT Chandigarh for  
appearance and evidence. Information  
in this regard is available on  
<http://ecourts.gov.in/kamal/history>

Next Date, Purpose of case, Orders  
and Judgements as well as other case  
information is available on  
<http://ecourts.gov.in>

Publication Notice Under Order 5  
Rule 20 CPC

Annu

Versus

Sanjay Saluja

HMA/1125/2016

HRKR01-009562-2016

DOI: 01.12.2016

Peshi: 17.04.2018 at 9:30 am

Publication issued to: Sanjay Saluja  
S/o Chhagal Lal, R/o Nirja Handloom,  
near Sant Tuka Doji Chowk, Phool  
Gaon Taluka Devli, District Varda  
Maharashtra.

Correct Address: C/o Sandeep Arora  
S/o Girdhari Lal, R/o Hathori Nagar,  
Phool Gaon, Nagpur, Maharashtra.

Whereas, it has been proved to the  
satisfaction of the Court that the  
defendant(s)/respondent(s) Sanjay  
Saluja, as above named cannot be  
served in the ordinary way of service.  
Hence, this proclamation under Order  
5 Rule 20 CPC is hereby issued  
against him and should appear  
personally or through his counsel on  
17.04.2018 at 9:30 a.m.

Take notice that, in default of his  
appearance on the day before  
mentioned, the above said case will be  
heard and determined in his absence.

Given under my hand and the seal of  
the court on this 02nd day of January,  
2018.

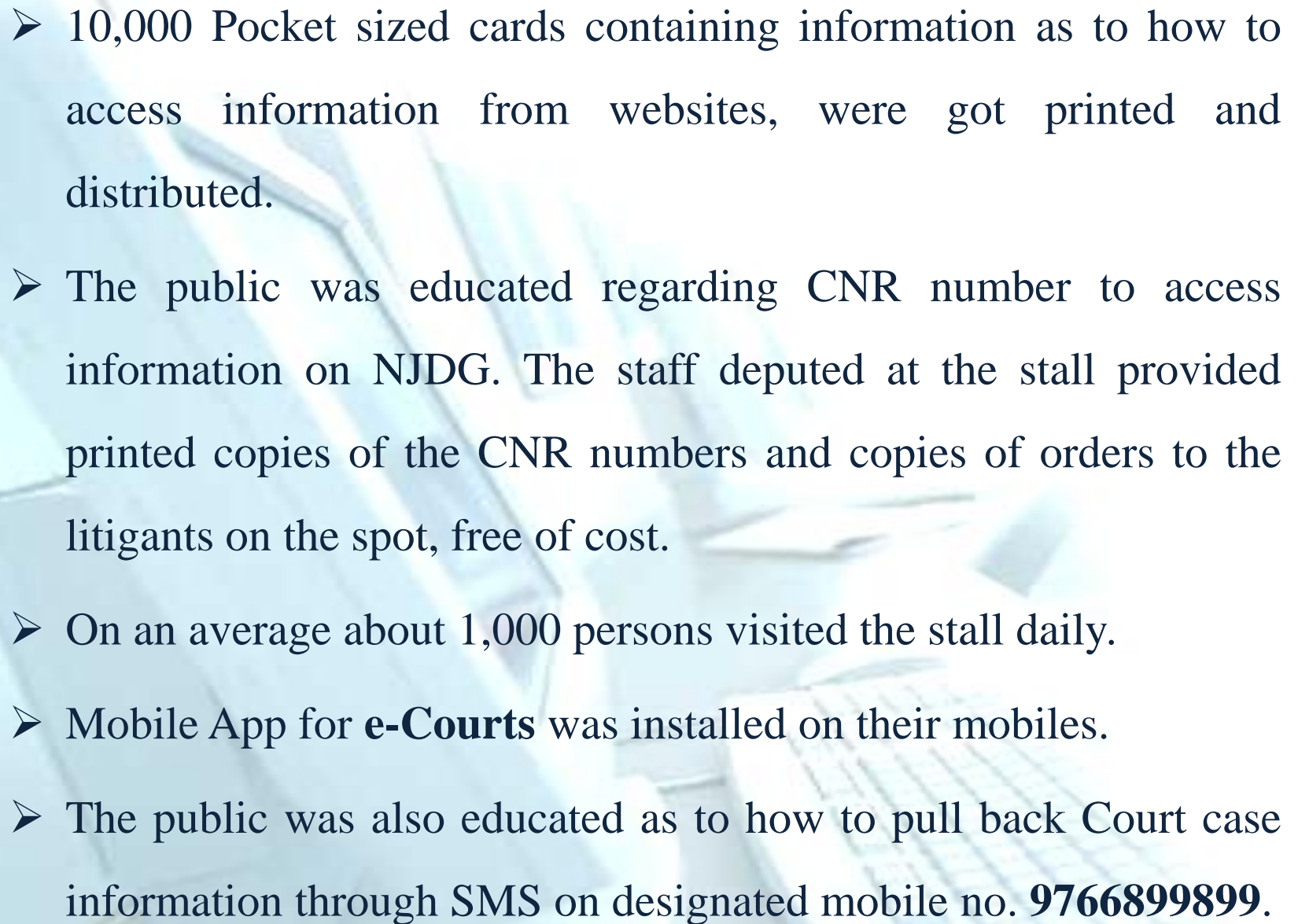
Sd/- Anshu Shukla,  
Principal District Judge,  
Family Court,  
Kamal.

A7-71885

# **e-AWARENESS THROUGH FAIRS**

## **e-AWARENESS STALL AT INTERNATIONAL GEETA MAHOTSAV, KURUKSHETRA**

- A stall was set up at International Geeta Mahotsav, Kurukshetra from 17.11.2017 to 03.12.2017, with the latest gadgets available in the Courts to educate general public about the e-Courts Project and also the steps required for accessing the information from the websites of Hon'ble the Supreme Court, High Court and NJDG.
- For this purpose, the Kiosk, Computers, Printers, Projector, etc. were installed. The technical team from High Court and local Court was deployed at the stall to educate the people.

- 
- 10,000 Pocket sized cards containing information as to how to access information from websites, were got printed and distributed.
  - The public was educated regarding CNR number to access information on NJDG. The staff deputed at the stall provided printed copies of the CNR numbers and copies of orders to the litigants on the spot, free of cost.
  - On an average about 1,000 persons visited the stall daily.
  - Mobile App for **e-Courts** was installed on their mobiles.
  - The public was also educated as to how to pull back Court case information through SMS on designated mobile no. **9766899899**.

# Pocket Sized Cards Distributed at Geeta Mahotsava

**High Court of Punjab and Haryana Chandigarh**

For Cause List, Case Status, Daily Orders, Legal Aid SMS Facility, Online Feedback and Grievances in High Court, Visit our website [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)

For District Court Cases Information, visit [www.ecourts.gov.in](http://www.ecourts.gov.in)

District Courts of Punjab, Haryana and Chandigarh

For android based application for District Courts cases information download app "ecourts Services" from Google Play Store.

**For High Court website visit ([www.highcourtchd.gov.in](http://www.highcourtchd.gov.in))**

High Court of Punjab and Haryana, Chandigarh [IN] | <https://highcourtchd.gov.in>

Rules & Orders  
Court Fees-Filing Procedure  
Lok Adalat  
Special Commercial Court  
Family Court  
eGazette  
Legal Aid  
Tenders  
Roster  
Publications  
Liquidation Notices  
Full/Larger Bench Judgments  
References

Causelist: View Daily Cause List of the Court here

Judgments: View your case Judgments online here

Daily Orders: View Daily orders in cases issued in last week

Case Status: View your case status

Display Board: View Electronic case proceeding information

Objection List: View Objection list of the case

**For Cause list:**

**Step 1** : Click on Cause list

**Step 2** : In the window enter date and select list type

**Step 3** : Click on View CL

**For Case Status:**

**Step 1** : Click on Case Status

**Step 2** : Search by clicking the concerned button on given window

**For Judgments/ Daily Orders:**

**Step 1** : Click on Judgments/ Daily Orders

**Step 2** : Enter Case type/ Number/ Year

**Step 3** : Click on Search case

**Search Daily Cause List In PDF**

\*Cause List Date: 14/11/2017 (DD/MM/YYYY)

Select List Type: All Cause Lists View CL

**Display Board**

Display Board

**Filing Search**

Diary No.  
Caveat No.

**Case Search**

Case No.  
Party Name  
Advocate Name  
FIR No.  
Complaint No.  
LAC / LR No.  
Lower Court  
Impugned Order  
Referred Cases

**Search for Judgements By Case Number**

\*Case Type \*Case Number \*Case Year

-Select- -Select- -Select-

Search Case

**e-COURTS SERVICES**  
High Courts of India  
District and Taluka Courts of India

Open Browser and enter URL ([www.ecourts.gov.in](http://www.ecourts.gov.in))  
Welcome to e-Courts Services

e-COURTS SERVICES  
High Courts of India  
District and Taluka Courts of India

Home NJD Supreme Court High Courts District Courts

High Courts of India  
District Courts of India  
District Courts Services

✓ Go to District Court Services

Four options visible at left side of browser

- CNR Number
- Case Status
- Court Orders
- Cause List



## Search by CNR Number

**Step 1** : Enter CNR Number and Search

Enter CNR Number

**Step 2** : Enter Captcha code and press Search Button

Captcha

\*Enter Captcha

Search Reset

**Step 3** : Window appearing after Clicking search button :

### District and Sessions Court, Kurukshetra Case Details

Case Type	CA - CIVIL APPEAL		
Filing Number	9999/2017	Filing Date	11-08-2017
Registration Number	999/2017	Registration Date	11-08-2017
CNR Number	HRKUJ01009992017 (Note the CNR Number for future reference)	View QR Code / Course Title	

### Case Status

First Hearing Date	11 August, 2017
Next Hearing Date	14 December, 2017
Stage of Case	Arguments
Court Number and Judge	1-District & Sessions Judge

### Petitioner and Advocate

1) AAA Advocate - XXX

# Pocket Sized Cards Distributed at

## Geeta Mahotsava

### Search Court Orders

**Step 1** : Select State, District and Court Complex  
Case Status

Select State  Select District  Select Court Complex

**Step 2** : Select one of the option from Party Name, Case Number, Court Number, Order Date

Party Name Case Number Court Number Order Date

**Step 3** : Enter the Party name/ Case number/ Court Number/ Order Date, as the case may be

Party Name Case Number Court Number Order Date

Court Orders : Search by Case Number

\*Case Type  \*Case Number  \*Year

**Step 4** : Enter Captcha code and press Go Button

Captcha \*Enter Captcha  Go Reset

**Step 5** : Window appearing after Clicking search button :

Total Number of Establishments in court Complex : 3 / Total Number of Cases : 16  
District and Sessions Courts, Kurukshetra : 14  
Civil Judge Senior Division, Kurukshetra : 2

Sr. No.	Case Type / Case Number / Case Year	Order Date	Orders
District and Sessions Court, Kurukshetra			
1	H M A / 777 / 2015	24-10-2016	Copy of Order
2	H M A / 888 / 2015	27-03-2015	Copy of Order

**Step 6** : Click on copy of order to view order.

### Search Cause List from Name of Court

**Step 1** : Select State, District and Court Complex  
Cause List

Select State  Select District  Select Court Complex

**Step 2** : Enter Court Name/Cause list Date, as the case may be

Cause List may differ from the causelist that is generated locally. For further queries you may contact court Administrators for the State

\*Court Name  Civil Judge Se \*Cause List Date  09-11-2017

**Step 3** : Enter Captcha code and Click Civil or Criminal Button

Captcha \*Enter Captcha  Civil Criminal

**Step 4** : Window appearing after Clicking search button :

District and Sessions Court, Kurukshetra  
In the court of .....  
Civil Cases Listed on 10-11-2017

Sr. No	Cases	Party Name	Advocate Name
Appearance			
1)	CA / 777 / 2015	AAA V/S BBB	XXX
2)	CA / 888 / 2016	AAA V/S BBB	XXX

- ▶ For further detailed information, go to link help videos on [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)
- ▶ For getting upto date regular information of their cases, the parties may provide their **Mobile numbers with identity proof** for High Court at the Gate Pass Counter and in the concerned court for District Courts.
- ▶ Get **CNR Number** Of Your Case From Your Advocate / Judicial Suvidha Centre / Concerned Court

### Search Case Status from Parties Name

**Step 1** : Select State, District and Court Complex  
Case Status

Select State  Select District  Select Court Complex

**Step 2** : Select one of the option from Party Name, Case Number, Filing Number, Advocate Name, FIR Number, Act, and Case Type

Party Name Case Number Filing Number Advocate Name FIR Number Act Case Type

**Step 3** : Enter the Party Name/ Case Number/ Filing Number/ Advocate name/ FIR Number/ Act/ Case type, as the case may be

Case Status : Search by Advocate Name

Party Name Case Number Filing Number Advocate Name FIR Number Act Case Type

Advocate Name Bar Code Date Case List Advocate  Pending Disposed Both

**Step 4** : Enter Captcha code and Click Go Button

Captcha \*Enter Captcha  Go Reset

**Step 5** : Window appearing after Clicking on search button :

Total Number of Establishments in Court Complex : 2 / Total Number of Cases : 1  
Civil Judge Senior Division, Taluka Court, Pehowa : 1

Sr. No.	Case Type / Case Number / Case Year	Petitioner Name Versus Respondent Name	Advocate Name	View
Civil Judge Senior Division, Taluka Court, Pehowa				
1	APP/999/2017	AAA Versus BBB	XXXX	View

Civil Judge Senior Division, Taluka Court, Pehowa

1	APP/999/2017	AAA Versus BBB	XXXX	View
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**Step 6** : Click View Button

Civil Judge Senior Division, Taluka Court, Pehowa  
Case Details

Case Type	APP - APPLICATION		
Filing Number	999/2017	Filing Date	25-07-2017
Registration Number	111/2017	Registration Date	25-07-2017
CNR Number	HRKUA0009992017 (Note the CNR Number for future reference)		View QR Code / Course Title

### Case Status

First Hearing Date	25 July 2017
Next Hearing Date	18 November 2017
Stage of Case	REPLY / OBJECTION
Court Number and Judge	2-Civil Judge (Junior Division)

Petitioner and Advocate

1) AAA Advocate - XXX



# e-AWARENESS

- **Some of comments given by the visitors were as under:**

Comments
A very good initiative
सराहनीयकदम
Excellent Demonstration
It's one of the best initiatives for the welfare of general Public
Awesome Service
Full Awareness Court strategy
Absolutely unexpected

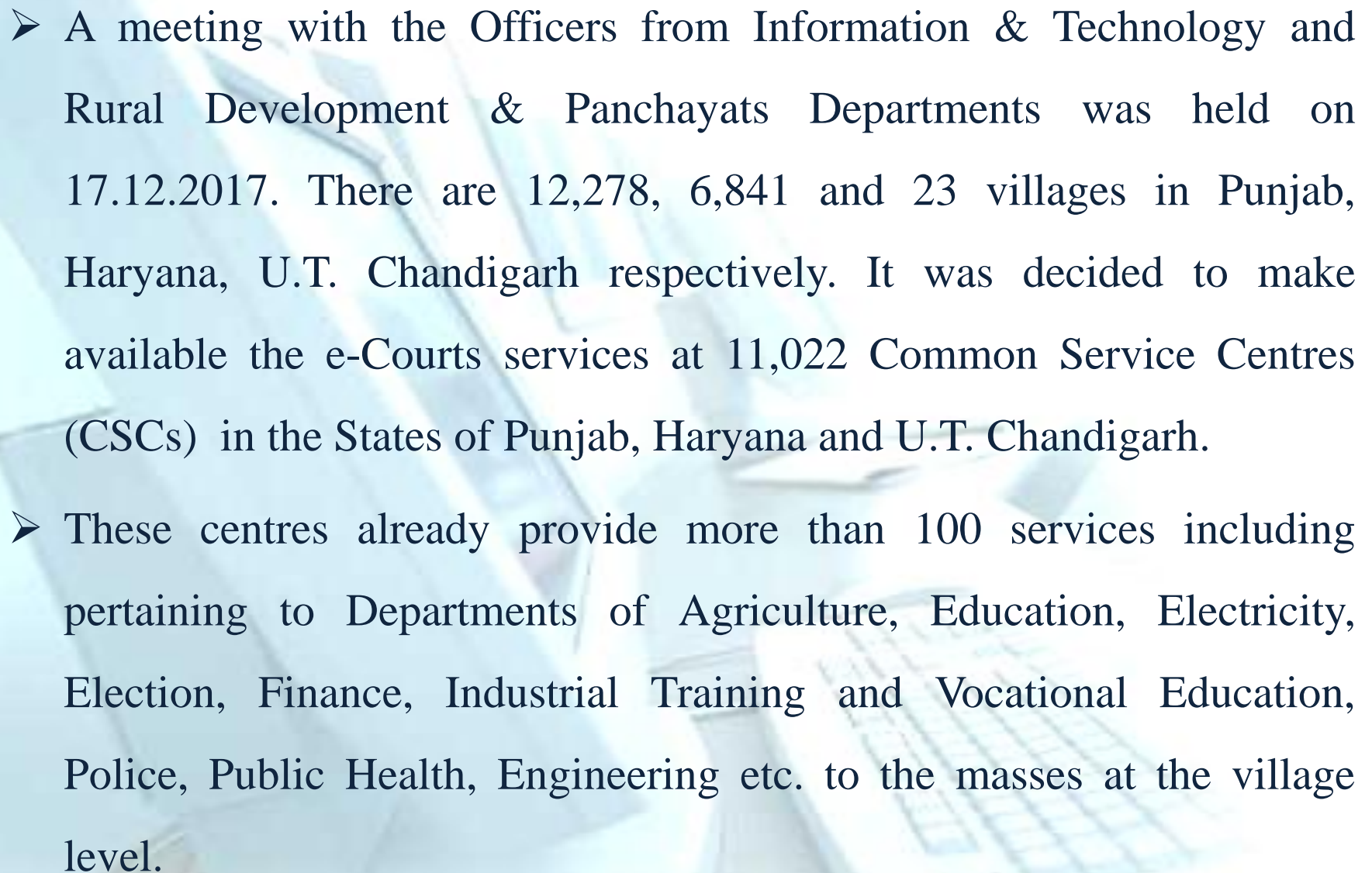
Suggestions
It is needed in every village and block
It should be circulated in newspapers
In case there is appeal from Session Court to High Court, how do I get related information.
Publicity through social media i.e. Facebook, whatsapp etc. And also through TV and radio.
Should be in different languages
District level programs should be organized
Need updation regarding laws.

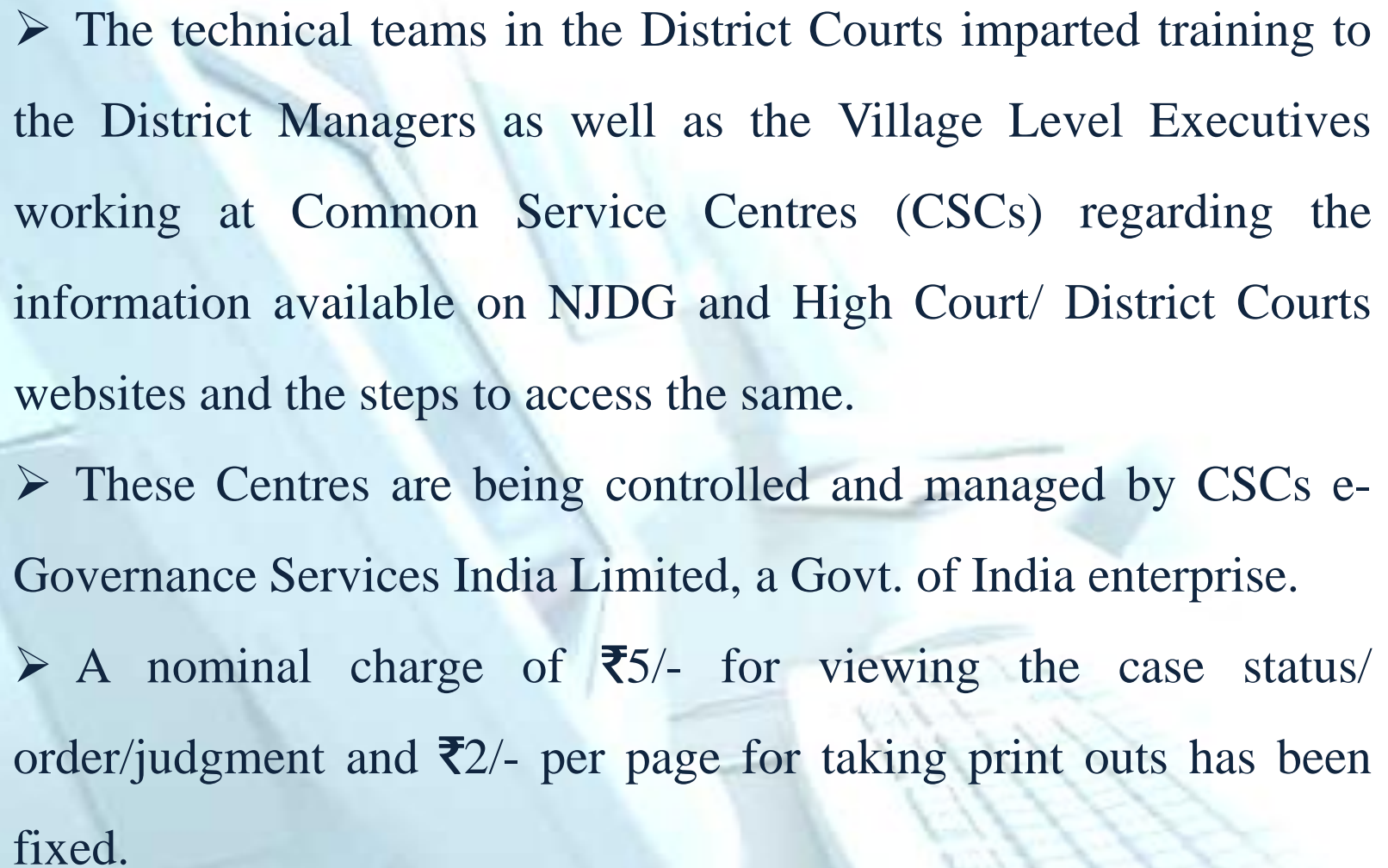
# Pocket Sized Pamphlets

- This Court has also got printed 1,00,000 pamphlets for distribution to the litigants.
- 50,000 in English, 25,000 in Hindi and 25,000 in Punjabi.
- These pamphlets contain instructions and step-by-step guide for accessing the case information on website (<https://highcourtchd.gov.in>) of Punjab and Haryana High Court and also from National Judicial Data Grid on e-Courts Portal ([www.ecourts.gov.in](http://www.ecourts.gov.in)).
- The said pocket sized pamphlets are convenient and are long lasting which can be easily carried and retained by the litigants.

# **e-AWARENESS THROUGH e-SAMPARK CENTRES**

- It was found that about 50% litigation in the District Courts is from Rural areas and the people there do not have knowledge as to how to access the case information and they had to travel long distances to the courts to get the required information.

- 
- A meeting with the Officers from Information & Technology and Rural Development & Panchayats Departments was held on 17.12.2017. There are 12,278, 6,841 and 23 villages in Punjab, Haryana, U.T. Chandigarh respectively. It was decided to make available the e-Courts services at 11,022 Common Service Centres (CSCs) in the States of Punjab, Haryana and U.T. Chandigarh.
  - These centres already provide more than 100 services including pertaining to Departments of Agriculture, Education, Electricity, Election, Finance, Industrial Training and Vocational Education, Police, Public Health, Engineering etc. to the masses at the village level.

- 
- The technical teams in the District Courts imparted training to the District Managers as well as the Village Level Executives working at Common Service Centres (CSCs) regarding the information available on NJDG and High Court/ District Courts websites and the steps to access the same.
  - These Centres are being controlled and managed by CSCs e-Governance Services India Limited, a Govt. of India enterprise.
  - A nominal charge of ₹5/- for viewing the case status/order/judgment and ₹2/- per page for taking print outs has been fixed.

# TRAINING SESSION AT KAITHAL



# **Launch of e-Courts Services through CSCs** **by Hon'ble the Chief Justice**

- On 11.01.2018, Hon'ble Mr. Justice S.J. Vazifdar, Chief Justice, Punjab & Haryana High Court, formally launched the services through CSCs in presence of Chairman and Members of Computer Committee.
- The ceremony was attended by the Officers from Information & Technology and Rural Development and Panchayats Departments, Advocate General, Haryana, Addl. Advocate General, Punjab and Senior Standing Counsel, U.T. Chandigarh besides representatives from CSCs.

# Inauguration of e-Courts services by Hon'ble The Chief Justice



# Inauguration of e-Courts services by Hon'ble The Chief Justice



# Court extends facility to villagers

SAURABH MALIK  
TRIBUNE NEWS SERVICE

CHANDIGARH, JANUARY 11

The Punjab and Haryana High Court today launched a service that would enable litigants in rural areas to view case details and take printouts at a nominal cost.

Chairman of the Punjab and Haryana High Court's Computer Committee Justice Rajesh Bindal said, "Villagers will be able to view their case status, interim orders and even judgments at a cost of Rs 5. They will be able to take printouts at Rs 2 per page instead of coming all the way to the High Court or seeking the help of their advocates or clerk. This will facilitate the litigants in saving their valuable money and time."

The service available through the common service

## CASE STATUS

"Villagers will be able to view their case status, interim orders and judgments at a cost of ₹5. They will be able to take printouts at ₹2 per page instead of coming all the way to the High Court or seeking the help of their advocates or clerk."

Justice Rajesh Bindal, HIGH COURT'S COMPUTER COMMITTEE CHAIRMAN

centres was launched by Chief Justice Shrivastav Jal Vazifdar. The ceremony was attended by the officers from Information and Technology and Rural Development and Panchayat Departments. Punjab and Haryana Advocates-General along with UT senior standing counsel were also present.

The Supreme Court's e-committee has been emphasising on generating e-awareness among litigants, advocates and the general public regarding e-

Courts services available on National Judicial Data Grid along with the High Court and district courts websites. For achieving the objective, a meeting was conducted by Justice Bindal with the officers of the Information and Technology and Rural Development and Panchayat Departments in December last year.

It transpired during the meeting that 6,500, 5,500 and 22 common service centres were at present functional in Punjab, Haryana and

Chandigarh, respectively.

The centres were providing 171 services pertaining to the departments of agriculture, education, electricity, election, finance, industrial training and vocational education, police, public health, engineering at village level.

The services were being provided by CSC e-Governance Services India Limited, a Government of India enterprise. CSC representatives assured that they could provide services available on data grid and along with the High Court and district courts websites to the litigants at village levels.

During the previous fortnight, system officers and system assistants, working in the district courts imparted training leading to the launch of the service.

# गांव में बैठे ही सिर्फ 5 रुपए में जान सकेंगे केस की जानकारी

नेशनल जूडिशियल डाटा ग्रिड, हाईकोर्ट और जिला अदालतों की वेबसाइट पर नौजुद जानकारी गांव स्तर पर उपलब्ध करवाई जाएगी

चंडीगढ़, 11 जनवरी (प्रीत): पंजाब और हरियाणा सहित चंडीगढ़ के लोग अब महज 5 रुपए का भुगतान कर अपने हाईकोर्ट सहित पंजाब, हरियाणा और चंडीगढ़ की सभी जिला अदालतों में लिखित मामलों की जानकारी हासिल कर सकेंगे। इसके साथ ही उनके केसों में जारी आदेशों और अंतरिम आदेशों की कापी भी पाटी पृष्ठ 2 रुपए में मिल जाएगी। यह जानकारी पंजाब एवं हरियाणा हाईकोर्ट के चीफ जस्टिस एस.जे.



हाईकोर्ट के चीफ जस्टिस योजना का शुभारंभ करते हुए। (बाबा)

वजीफदार ने बीरवार को इस योजना का औपचारिक शुभारंभ करते हुए दी। इससे पहले चीफ जस्टिस ने हाईकोर्ट की कंप्यूटर कमेटी के चेयरमैन और आई.टी. विभाग तथा ग्रामीण विकास एवं पंचायत विभाग के अधिकारियों के साथ बैठक की थी। इस योजना के बारे में विस्तृत

जानकारी देते हुए जस्टिस राजेश बिंदल ने बताया कि पंजाब, हरियाणा और चंडीगढ़ के कॉमन सर्विस सेंटरों के जरिये से अब नेशनल जूडिशियल डाटा ग्रिड, हाईकोर्ट और जिला अदालतों की वेबसाइट पर नौजुद जानकारी गांव स्तर पर उपलब्ध करवाई जाएगी। पंजाब में 6500,

हरियाणा में 5500 और चंडीगढ़ में ऐसे 22 कॉमन सर्विस सेंटर मौजूद हैं। इन सेंटरों पर कृषि, शिक्षा, बिजली, पुलिस, पब्लिक हेल्थ जैसे 171 प्रकार की सुविधाएं पूर्व में ही दी जा रही हैं और अब इनके माध्यम से अपने केस के बारे में भी याचिकाकर्ता जानकारी पा सकेंगे। यह जानकारी आसानी से और नाम मात्र के खर्च पर उपलब्ध होगी। जस्टिस बिंदल ने कहा कि यह सेवा शुरू होने से लोगों को अपने केस के बारे में जानने के लिए लंबी दूरी तय कर हाईकोर्ट या जिला अदालत नहीं आना पड़ेगा। इससे एक ओर तो उनके समय की बचत होगी और दूसरी ओर उनके धन की। कॉमन सर्विस सेंटर की इस सेवा की सबसे खास बात यह है कि यह गांव स्तर पर लोगों को जानकारी मुहैया करवाएगी। यह सेवा ई गवर्नेंस सर्विस इंडिया प्राइवेट लिमिटेड के माध्यम से उपलब्ध करवाई जाएगी।

# Punjab Kesari Dated 12-01-2018

## न्याय पहुंचाने के लिए हाईकोर्ट की पहल

# 5 रुपए में अंतरिम आदेश और फैसले देख सकेंगे ग्रामीण

चंडीगढ़, 11 जनवरी (बृजेन्द्र): हाईकोर्ट ने ऐसी सेवा शुरू की है जो ग्रामीण याचियों को केस की जानकारी व उसके प्रिंटआउट्स नाममात्र मूल्य पर उपलब्ध करवाई जाएगी। पंजाब एवं हरियाणा हाईकोर्ट कम्प्यूटर कमेटी के चेयरमैन जस्टिस राजेश बिंदल ने कहा कि ग्रामीण

याची केस का स्टेटस देख पाएंगे। अंतरिम आदेश व फैसले देखने के लिए 5 रुपए का भुगतान करना पड़ेगा। प्रति पेज के हिसाब से 2 रुपए में प्रिंटआउट ले सकेंगे। सुविधा कॉमन सर्विस सेंटरों के जरिए उपलब्ध करवाई जाएगी जिसे औपचारिक रूप से चीफ जस्टिस एस.जे.

वजीफदार ने लॉन्च किया। इस संबंधी जस्टिस राजेश बिंदल ने आई.टी. और रूरल डिवाइलपमेंट एंड पंचायत डिपार्टमेंट के अफसरों के साथ दिसम्बर में मीटिंग की थी। इसमें सामने आया कि पंजाब, हरियाणा व चंडीगढ़ में क्रमशः 6500, 5500, 22 कॉमन सर्विस सेंटर हैं।

## गांव में बैठे सिर्फ 5 रुपये में जानें कोर्ट केस की जानकारी

अमर उजाला ब्यूरो  
चंडीगढ़।

पंजाब, हरियाणा और चंडीगढ़ में मौजूद लोंग अब केवल 5 रुपये का भुगतान कर हाईकोर्ट, जिला अदालतों में लंबित मामलों की जानकारी पा सकेंगे। इसके साथ ही इन आदेशों की प्रति भी उन्हें केवल 2 रुपये प्रति पेज के आधार पर उपलब्ध करवाई जाएगी। यह जानकारी पंजाब-हरियाणा हाईकोर्ट के मुख्य न्यायाधीश जस्टिस एसजे वजीफदार ने योजना का औपचारिक शुभारंभ करते हुए दी।

इससे पूर्व हाईकोर्ट की कंप्यूटर कमेटी के चेयरमैन जस्टिस एसजे वजीफदार ने आईटी विभाग तथा ग्रामीण विकास एवं पंचायत विभाग के अधिकारियों के साथ बैठक की थी। इस योजना के बारे में विस्तृत जानकारी देते हुए जस्टिस राजेश बिंदल ने बताया कि हरियाणा, पंजाब और यूटी में मौजूद कॉमन सर्विस सेंटरों के माध्यम से अब नेशनल जुडीशियल डाटा ग्रिड, हाईकोर्ट और जिला अदालतों की वेबसाइट पर मौजूद जानकारी गांव स्तर पर उपलब्ध करवाई जाएगी। >> रोचक पेज 5

हाईकोर्ट ने सीएससी के साथ मिल शुरू की योजना, दो रुपये पेज के हिसाब से पा सकेंगे आदेशों की प्रति



योजना का शुभारंभ करते मुख्य न्यायाधीश जस्टिस वजीफदार।

**चंडीगढ़ में 22, पंजाब में 6500, हरियाणा में 5500 कॉमन सर्विस सेंटर**

पंजाब में 6500, हरियाणा में 5500 तथा यूटी में ऐसे 22 कॉमन सर्विस सेंटर मौजूद हैं। इन सेंटरों पर कृषि, शिक्षा, बिजली, पुलिस, चिकित्सा केंद्रों जैसी 171 प्रकार की सुविधाएं पूर्व में ही दी जा रही हैं। कोर्ट संबंधी जानकारी आसानी से और नाम मात्र के खर्च पर उपलब्ध होगी। जानकारी केवल देखनी है तो उसके लिए 5 रुपये भुगतान करना होगा और यदि इसका प्रिंट चाहिए तो 2 रुपये प्रति पेज देना होगा।

## Judicial info now available at village level through CSCs

EXPRESS NEWS SERVICE  
CHANDIGARH, JANUARY 11

CHIEF JUSTICE SJ Vazifdar of the Punjab and Haryana High Court on Thursday inaugurated a service, which will make information on the National Judicial Data Grid (NJDG) and the High Court and district court websites available through the common service centres (CSCs) at the village level in Punjab, Haryana and Chandigarh.

A statement, issued by the High Court, said that earlier a meeting had been conducted by the Chairman of the Computer Committee, Justice Rajesh Bindal, with the officials of the Information and Technology and Panchayat departments during which it was decided that the facility on information related to the cases would now be available at the 6500, 5,500 and 22 CSCs in Punjab, Haryana and Chandigarh, respectively.

"During the last fortnight, the system officers/system assistants working in District Courts

imparted training to the district managers as well as the officials deputed at CSCs/gram sachivalayas regarding the information available on NJDG and High Court/District Courts websites and the steps as to how case information can be sought from these websites," the statement read.

The ceremony on Thursday afternoon was attended by officials of the Information and Technology and Rural Development and Panchayat departments, Advocate General Haryana, an Additional Advocate General of Punjab and Senior Standing Counsel of UT Chandigarh.

"The litigants at village level would be able to view their case status/order/judgment at a nominal cost of Rs 5 and would be able to take printouts @ Rs 2 per page for which purpose they have to either approach their Advocate/Clerk or come to the High Court personally. This would facilitate the litigants in saving their valuable money and time," the statement quoted Justice Bindal as having said.



Chief Justice of Punjab and Haryana High Court Shri Vazifdar inaugurates the service. Express

### Visitors to crafts mela to learn art of searching case details

**SAURABH MALIK**  
TRIBUNE NEWS SERVICE

**CHANDIGARH, JANUARY 15**

Visitors to the annual Surajkund International Crafts Mela in Faridabad may end up learning the art of searching case details and other information. The Punjab and Haryana High Court's computer committee is working out modalities for setting up a stall there.

Touted as one of the world's largest crafts fairs, the 15-day event is scheduled to be held in the first week of February. The stall will be the second of its kind as an e-awareness stall was earlier put up at International Gita Mahotsav in Kurukshetra.

Among other things, the visitors are made aware of services available on National Judicial Data Grid and websites of the High Court and the district courts at the stalls. Pocket-size folders on steps for accessing the services are handed over to the visitors.

The move is part of the e-awareness programmed launched by the computer committee under chairman Justice Rajesh Bindal. As a part of the project, Justice Bindal has asked law colleges of the region to give the link of High Court and data grid portal on their websites.

They have also been of necessary help in imparting training to law college teachers either on their campus or at the Chandigarh Judicial Academy.

The High Court has already initiated the process of educating judicial officers, advocates, court staff and litigants regarding e-courts projects and services available on the data grid and websites.

Taking justice to the doorstep of villagers, the High Court has also launched a service that will enable litigants in rural areas to view case details and take printouts at a nominal cost of interim orders

and even judgments.

Going by the maxim of "catch them young", Justice Bindal only recently held interaction with the heads and principals of law departments of institutions and varsities in Haryana, Punjab and Chandigarh.

The aim was to educate law students regarding e-courts services. Details available suggested that the session was attended by 45 heads of department and principals of 34 law colleges and universities.

"Law students are not only torch-bearers of judicial legacy, but also good at spreading information on services available to litigants among people they come in touch with," said Justice Bindal.

"The Punjab and Haryana High Court otherwise is the only institution where all district courts are uploading all interim orders on a daily basis on the websites easily accessed which are available to the public," he said.

# The Tribune

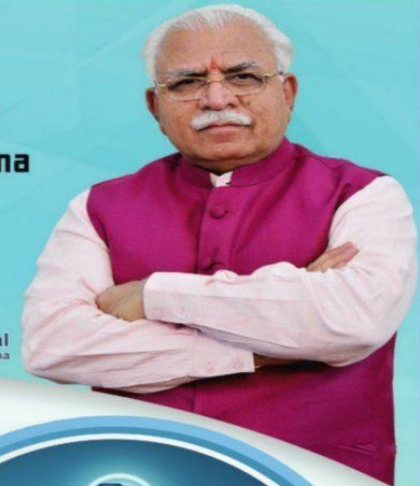
## January 20, 2018



Digital  
Haryana

Every citizen of Haryana will now get  
**Digital Delivery of**  
**Court Decisions**  
and much more

Manohar Lal  
Chief Minister, Haryana



### IT Initiatives For Citizen Facilitation



- ◆ Citizens can avail 100+ online services across 12 departments through **SARAL Portal (Simple - All Inclusive - Realtime - Action Oriented - Long Lasting)**
- ◆ Citizens can get Auto clearance/ NOC for construction near block forest area in Hisar and Bhiwani through **Online Forest NOC**
- ◆ **"Swachh Map" Mobile App** can be used by the citizens to report about garbage dumps and dirty sites to Urban Local Bodies
- ◆ CSCs are offering 171 **State Government's e-Services** of 24 major departments including department of Agriculture, Education, Electricity, Election, Finance, Industrial Training & Vocational Education, Police, Public Health, Engineering etc.
- ◆ Citizens can access around 170 government services PAN INDIA by using **Mobile App - UMANG**
- ◆ Regional Transport Offices (RTOs) are computerised with successful implementation of **VAHAN & SARATHI** to facilitate citizens for RTO operations and services
- ◆ Senior citizens' pension will be transferred online under the **Social Security Pension Scheme**
- ◆ Citizens will get around 296 e-Services through **e-District portal (citizen.edisha.gov.in)** including verification of certificates such as caste, domicile, income etc.
- ◆ Citizens can register their grievance online through 122 **CM window counters**

### High Court Services



- ◆ Residents/Litigants in Haryana can visit High Court website <https://highcourtchd.gov.in/> for checking their case status / orders and judgements.
- ◆ For getting upto date status of cases and orders pending in District Courts, the residents/litigants can visit National Judicial Data Grid website [www.eCourts.gov.in](http://www.eCourts.gov.in)
- ◆ The aforesaid services can be availed by the residents/litigants in 4,200 villages through **Common Services Centres (CSCs) / Atal Seva Kendra (ASKs)**

### e-Governance - Creating Better Interface Via Enhanced Service



- ◆ Deputy Commissioner can review & monitor National/State projects via **DM e-Dashboard (DARPAN)**
- ◆ Senior Management of Government can now do video conferencing on Desktop / Laptop / Mobile / Table with ease via **Anywhere Anytime Video Facility** for better coordination
- ◆ Single Window Platform to boost Investment in Haryana <https://investharyana.in> to promote Ease of doing business
- ◆ Digital registration for guest can be done in hotel, guest houses etc. by using secure platform - **Digital Visitor Register**
- ◆ Citizens can participate in improving service delivery by sending feedback through **SMS**. In 169 integrated services through **Rapid Assessment System (RAS)**



# The Tribune

## January 20, 2018



### Services rendered by Hon'ble Punjab & Haryana High Court

- Residents/Litigants can login at <https://highcourtchd.gov.in/> to know the case status/ orders and Judgements.
- They can visit [www.eCourts.gov.in](http://www.eCourts.gov.in) for getting up-to-date status of cases and orders pending in District Courts.
- These services can also be availed at very nominal fee by visiting the nearest Common Service Centers (CSCs) across the State.



### e-Governance initiatives of Government of Punjab

- Essential Citizen services can be availed from Sewa Kendras established across the State.
- 170+ Government services PAN INDIA available on Mobile App-UMANG.
- Driving Licenses and Registration Certificates (RCs) through computerized RTO offices.
- Fard (Copy of Land Records) available across the counter from Fard Kendras established across the State.
- Online approval of labour related permissions, registrations, licenses, designs.
- Police Department services available from 284 Saanjh Kendras.
- Grievances can be lodged online on Citizen portal [http:// publicgrievancepb.gov.in/](http://publicgrievancepb.gov.in/) for time bound disposal.

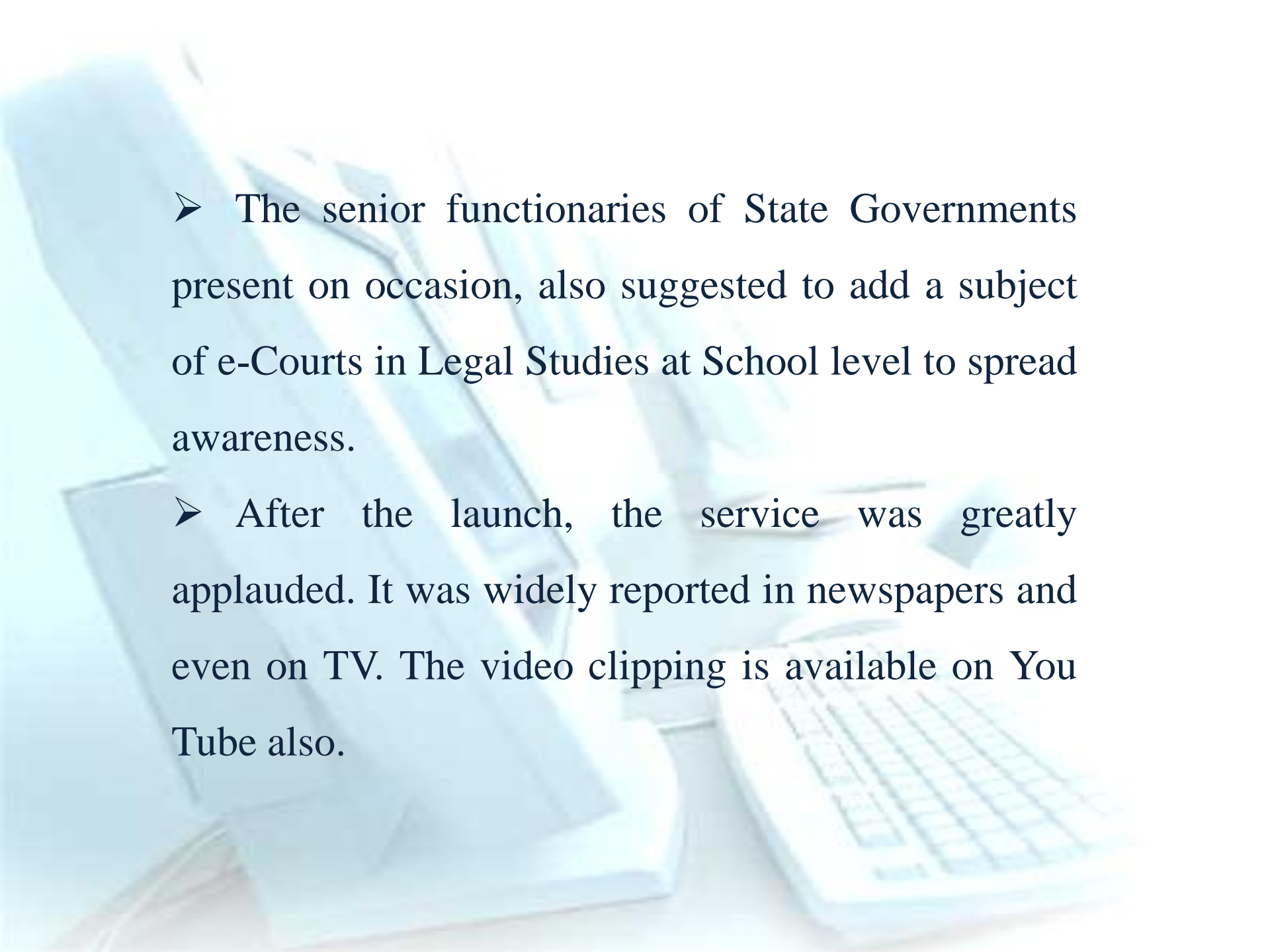


## Moving towards Digital Punjab

Every resident of Punjab will now get

## Digital Delivery of Court Decisions & Information



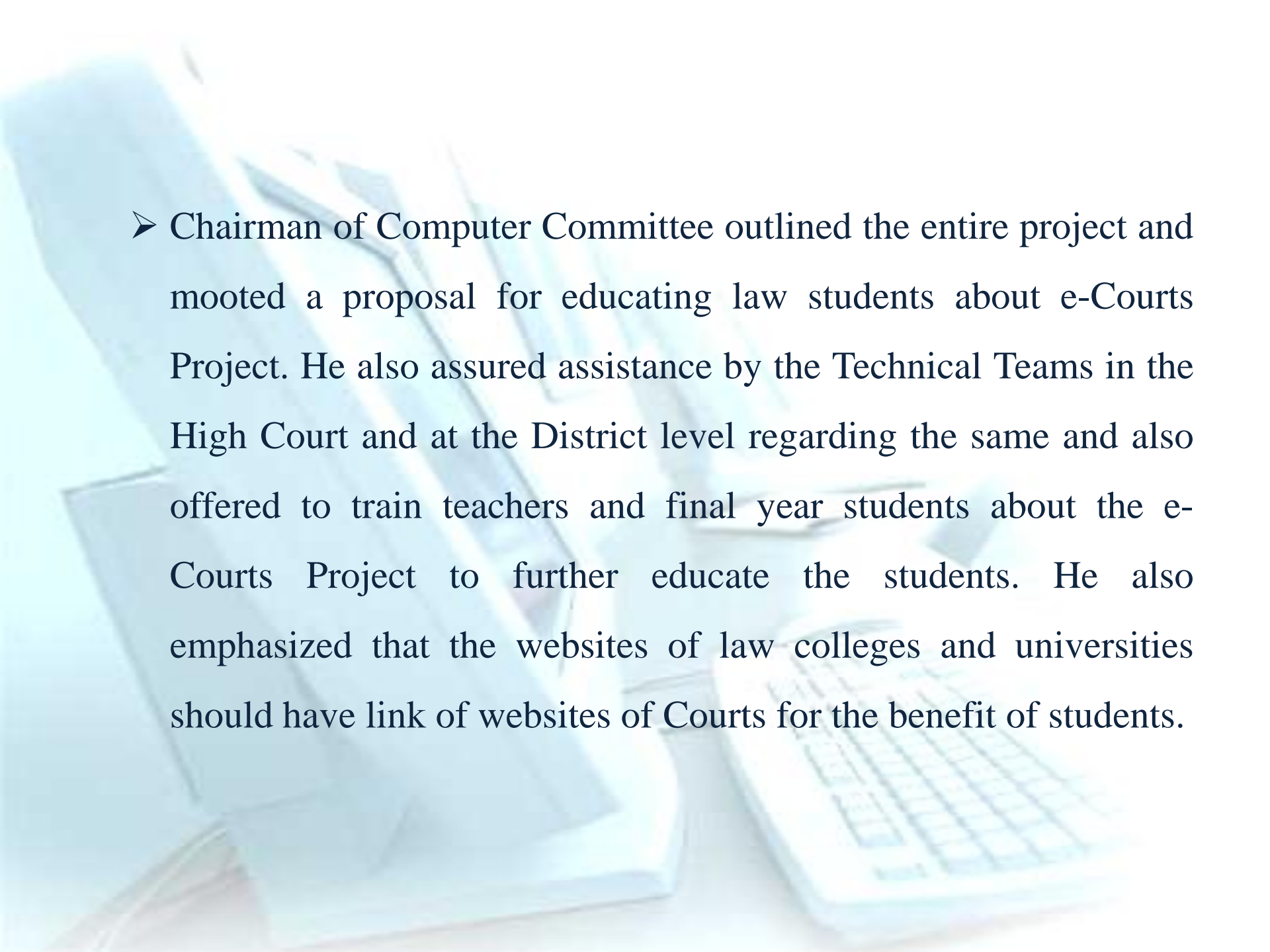


➤ The senior functionaries of State Governments present on occasion, also suggested to add a subject of e-Courts in Legal Studies at School level to spread awareness.

➤ After the launch, the service was greatly applauded. It was widely reported in newspapers and even on TV. The video clipping is available on YouTube also.

# **e-AWARENESS CONFERENCE THROUGH UNIVERSITIES AND LAW DEPARTMENTS**


- An interaction was held by the Members of the Computer Committee on 10.01.2018 with Heads of the Law Departments in Universities/Colleges located within the States of Punjab, Haryana and U.T. Chandigarh at Chandigarh Judicial Academy, Chandigarh.
- 50 representatives from 34 Law Colleges in the States of Punjab and Haryana and U.T., Chandigarh attended the meeting.
- Mr. Amit Rana Co-Chairman, Bar Council of India, Dr. Vijender Singh Ahlawat, Chairman Bar Council, Punjab & Haryana also attended the same.



➤ Chairman of Computer Committee outlined the entire project and mooted a proposal for educating law students about e-Courts Project. He also assured assistance by the Technical Teams in the High Court and at the District level regarding the same and also offered to train teachers and final year students about the e-Courts Project to further educate the students. He also emphasized that the websites of law colleges and universities should have link of websites of Courts for the benefit of students.

# **Note to be displayed on news portal and websites of Universities/Colleges**

1. For case information including cause list, case status, daily orders, judgment, filing procedure, legal aid procedure, forms, enactments, video conferencing facility, SMS facility, online feedback & grievances visit our website **[www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)**.
2. For District Court Case Information, visit **[www.eCourts.gov.in](http://www.eCourts.gov.in)**.
3. For android based application for district Courts' cases information, download app “**e-Courts Services**” from Google Play Store.
4. To know current status of your case by return SMS, SMS ECOURT<space><your CNR Number> to 9766899899.
5. For further detailed information, go to link ‘help videos’ on **[www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)**.
6. For getting upto date regular information of their cases, the parties should provide their Mobile numbers with identity proof for High Court at the Gate Pass Counter and the concerned court for District Courts.

- 
- Registrar (Computerization) gave presentation by showing live websites of Punjab & Haryana High Court, District Courts and NJDG and also e-Courts App available on Google Playstore apart from SMS facility on Mobile No. 97668-99899.





# Suggestions By Participants at Conference

- Mr. Amit Rana, Co-Chairman, Bar Council of India appreciated the steps taken by the High Court Computer Committee in making aware the Law students regarding the e-Courts services and assured that within a week the suggestions made by the Hon'ble e-Committee and the participants, would be implemented.
- It was agreed that e-Awareness topic should be incorporated in the syllabus of Law Students as a subject.

- It was suggested by Maj Gen P.K. Sharma, Director Amity University, Gurugram for creating awareness to the Law students attending Moot Court Competitions.
- Dr. Bindu Jindal, Head and Dean, from Maharishi Markandeshwar University, Mullana also offered to insert free one liners in their News Channel “Khabrein Abhi Tak”. She brought out that according to BARC report, in 52<sup>nd</sup> week Channel TRP is 3.12.
- Dr. Versha from Manav Rachna University, Faridabad also offered to educate people about the e-Courts services through their FM radio. They also offered that their students can act as volunteers to man e-Awareness stall proposed to be set up in future and also offered to play Nukad Natika.

# e-AWARENESS THROUGH FM RADIO AND TELEVISION

- The information regarding accessing information from the websites is also proposed to be broadcasted through FM Radio played by Universities and educational institutions.
- Some of the institutes, including Chitkara University, Rajpura, Vivek High School, Sector 38-B, Chandigarh, Lovely Professional University, Jalandhar, ApeeJay Stya University, Gurugram have agreed to provide free FM services in this regard. The details are being finalized.



# **e-AWARENESS THROUGH STATE LEGAL SERVICES AUTHORITIES**

- A meeting of Chairmen of Legal Services Authorities of States of Punjab, Haryana and U.T. Chandigarh and Computer Committee regarding e-Awareness of litigants in the States of Punjab, Haryana and U.T. Chandigarh held on 15.01.2018.
- It was decided to use the services of Para Legal Volunteers for the purpose.
- In order to educate them for accessing information from websites of the Supreme Court, High Court, District Courts and NJDG as also other facilities available, training shall be imparted by the technical teams in District Courts to 5 Para Legal volunteers in each District at the first instance. These Para Legal Volunteers would spread awareness amongst villagers regarding e-Courts services.

# e-AWARENESS THROUGH GATE PASS IN HIGH COURT

- Entry of the litigants is regulated through Gate Pass. To educate the litigants about the e-Courts project message is printed on every Gate Pass\*
- The staff at Gate Pass Counter inform the visitors regarding e-facilities printed on Gate Pass.

## GATE PASS

HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

VISITOR PASS TO ATTEND THE CASE

Name: \_\_\_\_\_  
Father's name: \_\_\_\_\_  
Address: \_\_\_\_\_  
Case No./year: \_\_\_\_\_  
Court No. : \_\_\_\_\_  
Advocate : \_\_\_\_\_  
Date & Time of issue: \_\_\_\_\_

Photo

Signature

**Note:** This pass is valid upto 5.00 p.m. for the date of issue.

### e-Facilities to the Litigants

1. For cause list, case status, daily orders, filing procedure, legal aid procedure, forms, enactments, video conferencing facility, SMS facility, online feedback & grievances visit our website [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in).
2. For getting up-to-date regular information of their cases, the parties may provide their Mobile numbers with identity proof at the Gate Pass Counter.
3. For District Court Case Information, visit [www.ecourts.gov.in](http://www.ecourts.gov.in). For android based application, download app "e-Courts Services" from Google Play Store."

*\*about 1.30 lacs Gate Passes have been issued in 2017*

# **FUTURE PROJECTS**

## **SURAJKUND Art and Craft MELA (FARIDABAD)**

- Feeling encouraged with the response received from the visitors during International Geeta Mahotsava, this Court is planning to put up stall in Art and Crafts Mela, Faridabad in February, 2018, which is visited by more than 10 lakhs people.

## **PUSHPA GUJRAL SCIENCE CITY, KAPURTHALA**

- The Pushpa Gujral Science City, Kapurthala has been set up to promote education in Science and IT related services and advancements.
- It is visited by around 4 lakhs persons annually.
- Amongst them, 60% are students and 40% are adults.
- It has been proposed to create e-Awareness by putting up a Kiosk in Cyber Space Gallery and also by displaying flex banners in the said complex.

# The Tribune

## January 20, 2018

### HC starts awareness drive for litigants on accessing case info

**SAURABH MALIK**  
TRIBUNE NEWS SERVICE

CHANDIGARH, JANUARY 19

The Punjab and Haryana High Court is adopting a slew of measures for giving information and generating awareness among litigants on accessing details of cases and other related matters.

The committee is telling litigants that they can access details through SMS, mobile applications and FM radio.

The High Court computer committee headed by Justice Rajesh Bindal is working out the modalities to introduce e-awareness in the syllabus for law students "to educate them in a better way".

A document prepared by the committee says a proposal mooted by it for edu-



cating final-year law students about the e-courts project was being implemented in Punjab, Haryana and Chandigarh.

During a recent meeting, law colleges and universities were asked to mention the link to the High Court and e-courts portal on their websites.

The meeting was attended by about 50 principals, teachers and heads of departments in law colleges and universities in Punjab, Haryana and Chandigarh.

The visitors' gate pass

has also been redesigned. "The idea is to tell the litigants that they don't need to depend on anyone for accessing court and case information. They simply have to use technology and get the details," Justice Bindal said.

He added that the litigants could get information on issues such as case status, daily orders, judgment, filing and legal procedures, forms, enactments, video conferencing and SMS facility, online feedback and grievances redressal mechanism from the High Court website.

"To know the current status of a case by return SMS, the litigant is required to SMS ECOURT<space><CNR number> to 9766899899.





**Thank You**

**Rajesh Bindal,  
Chairman, Computer Committee,  
Punjab and Haryana High Court  
Chandigarh**